

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 46/(MAH)/2014
CA No.

CORAM:

Present:

SHRI SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2016

NAME OF THE PARTIES: Mr. Akula Gauri Shankar
V/s.

M/s. Crompton Greaves Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 634A of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Zubin Beharwal	Adv	
2	Gandhi Karikar	Adv	

Common Order

CP No.45/111A/CLB/MB/MAH/2011

CP No. 46/634A/CLB/MB/MAH/2014

Petitioner Counsel is absent but he has sent a letter for an adjournment. As the time for hearing is extended with an observation that parties are not supposed to send letters for adjournment, if the Counsel is not in a position to argue the matter, the parties should come and seek adjournment before this Bench.

List this matter for hearing on 23.1.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)